Form No.-15

NOTICE OF ADMISSION OF APPEAL OR REVISION TO THE COURT FROM WHOSE DECREE OR ORDER APPEAL OR REVISION HAS BEEN FILED AND REQUISITION FOR RECORD.

[Chapter XII, Rules 1 and 2]

In replying please cite				
the description and number				
of the case in the High				
Court as well as the				
number and date of this				
letter.				
	Appeal/Revision No		_ of 20	
				Appellant/Applicant
				<i>Арренинг</i> Аррисинг
		versus		

Respondent/Opposite-party

To The

No._____, dated Allahabad/Lucknow, the _____day of 20_____.

You are hereby informed that the abovenamed appellant/applicant has filed an appeal/revision in this Court from the order dated _____ made by Sri _____ in ____ in ____ of 20_____.

*You are requested to transmit to this Court within ten days of the receipt of this notice all material papers in the case.

*You are further informed that all material papers in the case would be sent for when actually required by the Court and should be submitted immediately on receipt of intimation that the appeal/revision is ready for hearing.

By order of the Court

Deputy Registrar

NOTE:-- If the record is required immediately in the lower court it need not be submitted pending the orders of the High Court, but a report must be submitted by return of post stating why it is required and when it will be available. If the record is not required immediately but is likely to be required after a short interval, intimation of the probable date when it will be required should be given.

Presiding officers should use their discretion with care so as to avoid all possible delays in their own courts and in this Court

No account book or register should be submitted.

* Strike off the paragraph not required.